

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 101  
(IB)-1343(PB)/2019

**IN THE MATTER OF:**

Prop. R.S Infratech

.... Applicant/petitioner

Vs.

Tulsiani Construction and Developers Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code,2016**

**Order delivered on 23.09.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner: Mr. Ashish Midha, Adv.

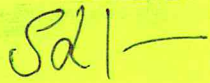
For the respondent Mr. Gaurav Mitra, Mr. Simran Jyot Singh, Adv.

**ORDER**

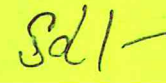
Learned counsel for the petitioner states that the parties have amicably settled the matter and in view thereof, he applies for withdrawal of the petition as per the provisions of Rule 8 of Adjudicating Authority Rules, 2016.

Liberty granted to the petitioner to move appropriate application in case of breach of settlement.

Dismissed as withdrawn.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**